

Violation of Foreign Exchange Regulations

264. SHRI M. BASAVARAJU: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Enforcement Directorate have detected huge number of cases of violation of foreign exchange regulations by several man-power recruiting agencies in Delhi during the last three years;

(b) if so, what is the amount of foreign exchange involved in each of these cases;

(c) whether all these cases have since been investigated and if not, what are the reasons therefor;

(d) what are the names of the firms against whom investigations have been completed and penalty imposed;

(e) what are the names of the firms who have not so far desisted from indulging in activities prejudicial to the economic interests of the country despite having been penalised once; and

(f) whether action under COFE-POSA was taken against these persons found violating the foreign exchange regulations repeatedly and what are the names of the persons who have been detected under the said Act?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) Yes, Sir. During the last three years, from 1979 to 1981, the Enforcement Directorate registered cases against 21 man-power recruiting agencies in Delhi for suspected/ alleged violation of the provisions of the Foreign Exchange Regulation Act.

(b) to (e) Investigations have been completed in nine cases, out of which in six cases adjudication proceedings were commenced by issue of show-cause notices. In one case, adjudication proceedings have been completed and the party has gone up in appeal against the adjudication

order. In three cases, investigations have been closed without initiating adjudication proceedings. In twelve cases, investigations are still pending and it is not expedient to disclose further details, at this stage, in the interest of effective investigation.

(f) None of the persons involved in these cases has, so far, been detained under COFEPOSA Act, 1974.

Discrimination against Lady Officers in Banks, Insurance Companies etc.

265. SHRI SWAMI DINESH CHANDRA: Will the Minister of FINANCE be pleased to state whether it is a fact that lady officers in public sector undertakings like banks and insurance companies are discriminated against in the matter of their promotions?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): Government is not aware of such discrimination.

Reforms in Taxation Laws

266. SHRI RAMANAND YADAV: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 931 given in the Rajya Sabha on the 1st December, 1981 and state:

(a) whether Government have since come to a final decision on the question of bringing in reforms in taxation system and tax laws in the country; and

(b) if so, what are the details thereof and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) and (b) Taxation system and the tax laws are under constant review of the Government. Further, the Government have recently set up the Economic Administration Reforms Commission which, in the first instance, have taken up for consideration, among